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(Through Video Conference)

WPA 11488 of 2021

**Lovely Akter**  
**Vs.**  
**Union of India & Ors.**

Mr. Soumyajit Das Mahapatra,  
Mr. Sourojit Dasgupta,  
Mr. Soumya Nag,  
Mr. Ritoban Sarkar,  
Mr. Achitya Tiwari, advocates  
... ... for the Petitioner

Mr. Y. J. Dastoor, Solicitor General  
Mr. S. Bhattacharya,  
Mr. Tarunjyoti Tewari, advocates  
... ... for the UOI

Mr. Samrat Sen,  
Mr. Jishnu Choudhury,  
Ms. Amrita Panja Moulick, advocates  
... ...For the State

The writ petition is taken up for consideration subsequent to the order dated July 22, 2021.

The petitioner claims to be a Bangladeshi National and holding a valid passport of Bangladesh. The petitioner was detained and kept in custody. The detention period is over. The petitioner is still in detention. There is a writing dated July 13, 2021 issued by the Special Secretary to the Government of West Bengal requesting for immediate deportation of the petitioner by air.

Learned Additional Solicitor General represents the Union of India at the request of the court.

Since the petitioner is no longer required to be in custody in the correctional home of India and

since the petitioner is a Bangladeshi National, it would be appropriate to permit the petitioner to be deported to her Nation forthwith. The Correctional Home at which the petitioner is presently located will take appropriate measures or steps for the purpose of deportation of petitioner forthwith. If necessary, for the purpose of deportation, the Superintendent of the Correctional Home will depute appropriate police personnel to accompany the petitioner to the Airport as the petitioner claims that she wants to travel to her country by air, till such time the petitioner is cleared by security for boarding. The petitioner will purchase the air ticket for her flight and produce the same before the Superintendent of the Correctional Home at which she is presently lodged. The Superintendent of Police will take expeditious steps for the purpose of ensuring that the petitioner is able to avail of such flight. The petitioner, no doubt, will submit the requisite documents as called for by the Superintendent of the Correctional Home.

List the writ petition on **August 23, 2021** as prayed for.

All parties to act on the server copy of this order.

**(Debangsu Basak, J.)**